

as per approved AIDP for the same period. Therefore, the Government, in May 2012, had ordered proportionate disallowance of cost of production amounting to US \$ 1.005 Billion. The operator of the block KG-DWN-98/3, M/s RIL, has invoked arbitration proceedings on the matter and Government of India have also appointed arbitrator.

(f) Currently 8 out of 18 gas producer wells in D1 and D3 fields and 2 oil/gas wells in MA field have ceased to produce due to water/sand ingress problem. Following steps have been taken to increase the gas production from KG-DWN-98/3 (KG-D6) block:

- (i) The Contractor has been asked to drill, complete and connect more producer wells and undertake appropriate remedial measures to revive the sick wells in D1, D3 and MA fields in this block.
- (ii) The Contractor's proposal to install compressor at Onshore Terminal to increase gas recovery from D1 and D3 fields has been approved by the Management Committee (MC).
- (iii) Revised Field Development Plan (RFDP) of MA field has been approved by the MC.
- (iv) The Optimized Field Development Plan (OFDP) of another 4 gas discoveries (D-2, 6, 19 and 22) has been approved by MC.
- (v) The Declaration of Commerciality (DoC) of gas discovery D-34 has also been approved by MC.

The contractor has stated that decrease in gas reserves was due to various reasons such as reservoir and production performance, pressure decline, early water encroachment, less contribution from sands outside the main channel areas, results obtained from Material Balance, Simulation and Geological Models etc.

Oil and Gas projects in Rajasthan

‡283. SHRI ASHK ALI TAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of Government projects for gas and oil reserves in desert

‡Original notice of the question was received in Hindi.

areas in Rajasthan at present and the names of the places where they are located; and

(b) the details of the percentage of labour employment reserved to provide jobs in these projects to residents of the bordering districts of Ganganagar, Hanumangarh, Bikaner, Barmer, Jaisalmer, etc. of Rajasthan and, if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKHSMI): (a) Under the Production Sharing Contract (PSC) regime, so far 19 exploration blocks have been awarded under Pre-NELP and New Exploration Licensing Policy (NELP) bidding rounds to ONGC, OIL and Private/JV Companies in the State of Rajasthan. Out of these, 5 exploration blocks have been relinquished so far. The remaining 14 blocks fall in the districts of Jaisalmer, Barmer, Jalor, Bikaner, Hanumangarh, Ganganagar, Jodhpur, Kota, Jhalawar, Bundi, Chittaurgarh, Baran and Bhilwara.

The oil and gas reserves have been established in RJ-ON-90/1 in Barmer and Jalor districts, operated by Carin Energy India Pty. Ltd (CEIL) and gas reserves have been established in RJ-ON/6 block in Jaisalmer district, operated by Focus Energy Ltd. (FEL).

Besides there are six Mining Lease blocks operated by Public Sector Companies in Rajasthan. Oil India Ltd. has Mining Leases in two Blocks in Dandewala (Jaisalmer) and Baghewala and ONGC has four Mining Lease blocks namely Manhera Tiba, Bakriwala Ghotaru Ext.-I and Chinneseewala Tiba.

(b) PSC of the above blocks provides for utilization of local goods and services. As reported by the Operators of producing blocks/fields, about 70% of the workforce engaged by M/s Cairn Energy in RJ-ON-90/1 block and about 10% by M/s Focus Energy Ltd. belong to the State of Rajasthan. Deployment of native of Rajasthan in ONGC Rajasthan is 56.2% as on 1.2.2013. In Oil India Rajasthan operations, 91% employees belong to Rajasthan.

Norms for importing crude oil

284. SHRI SABIR ALI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the guidelines/norms for the import of crude oil from foreign countries; and